- (b) The problems of Cantonments are similar except for minor differences such as the existence of small areas of privately owned lands in some Cantonments or the size of the bazar.
- (c) A copy of the report of the Central Committee on Cantonments containing the recommendations is placed on the Table of the House. [Placed in Library, see No. P-21/52.]

SHRIMATI LAKSHMI MENON: What is the composition, official and non-official membership?

SHRI N. GOPALASWAMI: The Committee that reported?

MR. CHAIRMAN: The Central Committee on Cantonments.

SHRI N. GOPALASWAMI:

Shri S. K. Patil, Chairman.

Shri R. K. Ramadhyani, I.C.S., Joint-Secretary, Ministry of Defence.

Shri Hargovind Pant, representative of U. P. Government.

Lt.-Gen. K. S. Master, Director, Armed Forces Medical Services.

Major-General S. B. S. Chimini, Q.M.G.

Shri L. T. Gholap, I.C.S. representative of Bombay Government.

Shri A. L. Fletcher, representative of Punjab Government.

Sardar Rachpal Singh, Director, Military Lands and Cantonments, Ministry of Defence.

Lt.-Gen. K. S. Master, on retirement, was relieved by Lt.-Gen. D. R. Thapar.

SHRIMATI LAKSHMI MENON: Who are the non-official members who served on the Committee?

CHRI N. GOPALASWAMI: I have placed the report of the Committee on the Table of the House.

DR. R. P. DUBE: Did this Committee visit any Cantonments and take evidence there?

SHRI N. GOPALASWAMI: I think they visited a few places. At least they visited one place, Kirkee.

DR. R. P. DUBE: Were the residents of the Cantonments put any questions and were the opinions of these people considered? How was the report drafted?

Shri N. GOPALASWAMI: I think that question should be put to the Committee.

FUNCTIONS AND POWERS OF THE BAZAR COMMITTEE OF A CANTONMENT

*90. Dr. R. P. DUBE: Will the Minister for Defence be pleased to state:

- (a) what are the functions and powers of the Bazar Committee of a Cantonment;
- (b) whether it is a fact that the decisions of the Bazar Committee are subject to confirmation by the Cantonment Board and final approval by the Command;
- (c) whether Government propose to make the Bazar Committees completely autonomous in their powers and functions; and
- (d) if so, what steps are being taken in the matter?

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI): (a) The Bazar Committee is appointed for the Administration of the Bazar area notified under sec. 43-A of the Cantonments Act and it normally deals with matters such as building applications, trade licences, roads, hospitals, schools, libraries, etc., in the Bazar area and such other matters as are assigned to it by the Cantonment Board.

(b) The decisions of the Bazar Committee are subject to confirmation by the Board of which the Committee is a part. There is no question of "final approval by the Command"

as the Board has powers of final de-

- (c) No, Sir, except in cases where they can be conveniently converted into municipalities.
 - (d) Does not arise.
- DR. R. P. DUBE: Is it not a fact that under section 43-A the Bazar Area is given complete autonomy in regard to the subjects mentioned?

SHRI N. GOPALASWAMI: The position is that the decisions of the Bazar Committee are subject to confirmation by the Board.

DR. R. P. DUBE: Is it not the intention of Government that the Bazar Area should be independent?

SHRI N. GOPALASWAMI: Independence? We are not granting independence to the Bazar Area under the Act

Dr. R. P. DUBE: Has the Government issued any instruction to the Board and the Command not to infringe the letter and spirit of section 43-A under which the Bazar Committee is constituted? If so, why this constant interference by the Board and the Command in the work of the Bazar Committee?

SHRI N. GOPALASWAMI: have heard complaints of interference by the Board and the Officer Commanding, but these are things which are happening in the course of administration. If in any case their interference is unnecessary, the officers and the Board can always be pulled up.

Loss on Military Stores

- *91. Shri M. VALIULLA: Will the Minister for Defence be pleased to state:
- (a) what has been the extent of loss to the Government on account of damage through negligence in military stores since August 1947; and
- (b) what steps have been taken by Government to reduce the loss? total, paid-up capital to the extent

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI) (a) and (b) An fattempt has been made to collect the information within the time available. No separate figures could be obtained for negligence. Figures even for total loss for some of the years have not been reported. The received is, therefore, information incomplete. Further information is being called for and when it is all received, a full answer will be laid on the Table of the Council.

SHRI M. VALIULLA: Is it true that the damage on this account is as much as 10 crores of rupees?

SHRI N. GOPALASWAMI: It runs into crores, but I do not think it will come to that figure.

SHRI C. G. K. REDDY: Is not this difficulty to get information regarding loss on account of negligence due to the fact that this information will have to be collected by the same negligent officers?

Mr. CHAIRMAN: Next question, No. 92.

PAID-UP CAPITAL OF FOREIGN FIRMS in India

*92. Shri M. VALIULLA: Will the Minister for FINANCE be pleased to state:

- (a) what is the total paid-up capital of foreign firms in India; and
- (b) how much of this paid-up capital is Ìndian?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) The hon. Member presumably refers to the total paid-up capital of foreign controlled Indian Joint Stock Com-panies. The total paid-up capital of Indian Joint Stock Companies regarded as "controlled" according to the criteria adopted in the of India's Foreign Liabilities and Assets published by the Reserve Bank of India was Rs. 117.82 crores as on 30th June 1948.

(b) Out of the above-mentioned